



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1666/2020

This the 2nd day of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Raj Dev Rai
Aged – 66 years
S/o Shri Rameshwar Rai
Retired from the post of RRB from
Northern Railway, Delhi Division
R/o House No.2133/5, Vishish Colony
Near Lal Dwara Mandir, Kurukshetra
Haryana.

....Applicant

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India through
The General Manager
Northern Railway, Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway, State Entry Road
New Delhi.
3. The Divisional Personnel Officer
Northern Railway, DRM Office
State Entry Road, New Delhi.

...Respondents

(By Advocate: (None for the respondents))



ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

Mr. Sharma, learned counsel for the applicant, at the outset, submits that the OA has been filed after serving an advance copy upon Shri Krishan Kant Sharma, learned standing counsel for the respondents. However, there is no representation on behalf of the respondents.

2. The present OA has been filed by the applicant against inaction of the respondents in as much as the respondents have not considered the claim of the applicant for grant of 3rd financial upgradation on completion of 30 years of service.

3. Shri Sharma, learned counsel for the applicant submits that the applicant has preferred a representation for redressal of his grievances followed by a legal notice dated 06.01.2020 (Annexure A/1). However, the same has not been considered and disposed of by the respondents till date.

4. Learned counsel for the applicant submits that at this stage, the applicant shall be satisfied, if the present OA is disposed of with direction to the respondent no.2 to consider the aforesaid legal notice as a representation of the applicant and to dispose of



the same by passing a reasoned and speaking order in a time bound manner.

5. We are of the considered view that if such request on behalf of learned counsel for the applicant is accepted, no prejudice is likely to be caused to the respondents.

6. In view of the aforesaid, without going into the merit of the claim of the applicant, the present OA is disposed of with direction to the respondent no.2 to consider the aforesaid legal notice dated 6.1.2020 (Annexure A/1) as a representation on behalf of the applicant and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within ten weeks of receipt of a copy of this Order.

7. OA is disposed of in the aforesaid terms. No costs.

8. At this stage, learned counsel, Mr. Krishan Kant Sharma, learned counsel for the respondents, has entered appearance and he is not having any objection to the aforesaid Order.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/ravi/uma/anjali/